

**GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
DEPARTMENT OF JUSTICE**

**LOK SABHA**

**UNSTARRED QUESTION NO. 3847**

**TO BE ANSWERED ON WEDNESDAY, THE 11<sup>th</sup> DECEMBER, 2019.**

**Compensation Paid**

**3847. SHRI ARJUN SINGH:**

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether State Government is bound to pay compensation for the loss suffered by a person in respect of his post or dignity if wrong or concocted allegations are levelled against him by the State Government are dismissed by the hon`ble court;
- (b) if so, the limit of such compensation; and
- (c) if not, whether the Government will formulate any law for this?

**ANSWER**

**MINISTER OF LAW & JUSTICE, COMMUNICATIONS AND ELECTRONICS &  
INFORMATION TECHNOLOGY**

**(SHRI RAVI SHANKAR PRASAD)**

(a) to (c): Justice Malimath Committee observed that the victims were deprived of their legal rights and did not have a significant role in the criminal proceedings in India. The Committee recommended two types of rights to victims: (i) participation in criminal proceedings; and (ii) right to compensation for the damage and interim relief. Following changes in the Criminal Procedure Code have been made giving some rights to victims in criminal proceedings:

1. Section 357A provides for compensation scheme for the victim or his dependents, who have suffered loss or injury as a result of the crime and who, require rehabilitation.
2. Section 357C provides for treatment of victims (of certain offences) free of cost.
3. Section 372 provides that the victim shall have a right to prefer an appeal against any order passed by the Court acquitting the accused or convicting for a lesser offence or imposing inadequate compensation.

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